

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103

New IA-2445/2021

IN

IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/S 7 of IBC, 2016

Order delivered on 08.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the RP : CS Harish Taneja, RP.

For the Respondent :

ORDER

New IA-2445/2021:-

This is the Progress Report Cum Report for Re-Constitution of Committee of Creditors for Corporate Insolvency Resolution Process of Corporate Debtor. The progress report is taken on record, subject to just exceptions. The IA stands **disposed of**.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103

IA-1917/2021

IN

IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

...FINANCIAL CREDITOR

Vs.

K V Developers Private Limited

...RESPONDENT

SECTION

U/S 7 of IBC, 2016

Order delivered on 08.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Rakesh Kumar Bajaj, Mr. Pravesh Khyalia ,
Advocates

For the Respondent

:Mr. Ramnesh Jerath for Respondent No. 26, Mr. Gursat
Singh Vachher Adv and Mr. Pranam Jain Adv for
Respondent No.3

For the Suspended Board

:Mr. Ayush Shrivastava, Advocate for Mr. Aman
Agarwal & Mr. Himanshu Agarwal.

ORDER

IA-1917/2021:-

Heard the submission made by the counsel for R-1 and R-2. Counsel for R-3 & R-4 is present. Husband of Respondent No. 26 has appeared and offered to file proper authority before the next date of hearing. Counsel for R-28 is present. Counsel for Respondent No. 5 to 25, 27,29 to 33 is absent. Let notice be served once again all those respondents who are not present today and those respondents who are appeared today for grant of time for filing reply. Post the matter after four weeks.

List the matter on 29.07.2021.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)
MEMBER (JUDICIAL)

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IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103
IA-2015/2021
IN
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

....FINANCIAL CREDITOR

Vs.

K V Developers Private Limited

....RESPONDENT

SECTION

U/S 7 of IBC, 2016

Order delivered on 08.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Ashok Panigrahi, Mr. S Vinay Ratnakar, Ms.
Geetanjali & Mr. Nawab Singh - Advocates

ORDER

IA-2015/2021:-

Counsel for the Financial Creditor is present at the time of hearing of this application. This is an application for seeking extension of time and the same has already been allowed vide order dated 04.05.2021. Therefore, this IA need not be listed again.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)
MEMBER (JUDICIAL)